## IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

(IB)-317/(ND)/2007

## IN THE MATTER OF:

M/s. Acquisory Consulting LLP

.. PETITIONER

Vs.

M/s. BCC Infrastructure (P) Ltd

.. RESPONDENT

SECTION:

Under Section 9 IBC Code, 2016

Order delivered on 30.8.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant

: Mr. Vijay Nair, Advocate

Mr. Prashant Jain, Advocate For Operational Creditor

For the Respondents

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## ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the petitioner is directed to file the notice of Petition along with the Tracking Report in relation to the postal receipt annexed evidencing dispatch of notice to the Corporate Debtor with an advance copy of the application. Ld. Counsel for the petitioner is also directed to take one more notice of the application along with this order to the registered office address of the Corporate Debtor.

Ld. Counsel for the petitioner is also granted liberty to take notice through E-mail id as provided in the Company's Master Data of the Corporate Debtor maintained by MCA. In addition, the Applicant is also directed to file

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the requisite Certificate from the Bankers as provided under Section 9(3) (c) of IBC, 2016 and the petitioner will also comply with other requisite compliances under IBC, 2016 and attendant rules framed thereunder.

For all the above compliances, a week's time is granted.

On receipt of notice, the Corporate Debtor to show cause as to why this application should not be admitted under the Insolvency and Bankruptcy Code, 2016.

List on 11.9.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 30.8.2017